Plan. The items required by the State Police, namely, modern weapons, ammunition, vehicles, weapons, security related equipment, training equipment, forensic science equipment, etc are to be funded under Non-Plan. Infrastructure like construction of police stations, outposts, police line buildings, house for lower and upper subordinate police personnel, police training institutions and forensic science laboratories are to be funded under Plan. Under the Scheme, allocation of Rs. 8195.53 crore has been approved under Non-Plan and Rs. 3750.87 crore under Plan for the period 2012-13 to 2016-17. In the current financial year 2013-14, the BE provision under the MPF Scheme is Rs. 750 crore under Non-Plan and Rs. 1097 crore under Plan.

State Reorganisation Committee

696. SHRI SABIR ALI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the reasons for not setting up State Reorganisation Committee before going for creation of separate Telangana State;
- (b) whether it is a fact that the time has come to consider constitution of such a committee to stem heartburning amongst the concerned on the issue of creation/division of the State; and
 - (c) if so, the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R. P. N. SINGH): (a) Sir, normally, no State Reorganisation Committee is set up for creation of a new State as is evident from the previous cases of creation of the States of Chhattisgarh, Jharkhand and Uttarakhand in the year 2000.

- (b) New State are created under the provisions contained in Article 3 of the Constitution. Creation of a new State has wide ramifications and direct bearing on the federal polity of our country. The Government of India moves in the matter only when there is a broad consensus in the parent State. Government takes a decision on the matter of formation of new States after taking into consideration all relevant factors. In view of this portion, there is no need to set up such a committee.
 - (c) Does not arise, in view of the above.

Spreading activities of ISI in western Uttar Pradesh

†697. SHRI THAAWAR CHAND GEHLOT: Will the Minister of HOME AFFAIRS be pleased to state:

[†]Original notice of the question was received in Hindi.

- (a) whether Government is aware of the fact that some Indian youth affected by the riots in district Muzaffarnagar of Uttar Pradesh are in touch with Pakistan's Intelligence Agency ISI;
- (b) whether it is also a fact that individuals associated with ISI are roaming around the riot victims and are inciting them;
 - (c) if so, the details thereof;
- (d) whether Government is formulating any special plan to eliminate the spreading network of ISI in the country, particularly in western Uttar Pradesh; and
 - (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R. P. N. SINGH): (a) and (b) As per the information made available by Intelligence Agency, there are no inputs suggesting any link between ISI, Pakistan and the Muslim youth belonging to the families of minority community affected in the recent communal riots in the district Muzaffarnagar.

(c) to (e) Do not arise.

Recruitment in para-military forces on basis of religion

 $\dagger 698.$ SHRI THAAWAR CHAND GEHLOT: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is planning to conduct recruitment in para-military forces on the basis of religion;
 - (b) if so, the details thereof; and
- (c) the reasons for doing recruitment in para-military forces on the basis of religion in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPALLY RAMACHANDRAN): (a) and (b) No, Sir. There is no such proposal to conduct recruitment in the Central Armed Police Forces on the basis of religion.

(c) Does not arise.

Training to State police personnel to tackle militants

699. SHRI PARSHOTTAM KHODABHAI RUPALA: Will the Minister of HOME AFFAIRS be pleased to state:

[†]Original notice of the question was received in Hindi.